

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**

Petition No. 39/2003

In the matter of

Grant of licence for trading in power.

And in the matter of

Reliance Energy Trading Private Limited .. **Petitioner**

The following were present:

1. Shri JP Chalasani, Director, RETPL
2. Shri KP Maheshwari, RETPL
3. Shri Virender Shukla, RETPL

**ORDER
(DATE OF HEARING : 15.9.2003)**

This application has been filed under Section 15 (1) of the Electricity Act (the Act) 2003, for grant of licence for trading in electricity in all states in India, except the State of Jammu and Kashmir. In pursuance of the directions contained in our order dated 7.8.2003, an affidavit has been filed on behalf of the petitions on 4.9.2003.

2. In accordance with sub-section (2) of Section 15 of the Act, the petitioner was required to publish a notice of its application for grant of licence within seven days after making such an application. This has not been done. Shri JP Chalasani, appearing for the petitioner submitted that the notice as required under sub-section (2) of Section 15 of the Act could not be published since the particulars and manner of publication of the notice have not been specified by the Commission as yet.

3. The Commission is presently in the process of specifying the technical requirement, capital adequacy requirement and creditworthiness for undertaking inter-state trading in electricity and while doing so, it will also specify other related matters, such as the particulars and the manner in which notice of the for grant of licence in inter-state trading application is to published. It is, however, likely to take some time before these are actually notified. At the same time, it is not desirable to keep pending the present application for grant of licence. Therefore, we direct the petitioner to publish notice of its application with the following particulars within seven days of this order:

- (a) Name of the petitioner company (in bold) at the top, the fact that it is a Private Limited company registered under the Companies Act, 1956, giving full particulars of its registered office address.
- (b) The fact that the petitioner has filed an application for grant of licence in trading under sub-section (1) of Section 15 of the Act, before the CERC.
- (c) Its share-holding pattern, strength and management profile.
- (d) Initial volume of power that is intended to be traded during the year.
- (e) Details of past experience in similar activity of the Company or the persons on its management.
- (f) Areas in general within which the petitioner would undertake trading.
- (g) A statement that the application and other documents filed before the Commission from time to time are available for inspection by any person.
- (h) Name and address and other necessary details of the person under the control of the petitioner with whom the application and other documents can be inspected.

(i) Specifying that the objections, if any, be filed before Secretary, Central Electricity Regulatory Commission, 7th Floor, Core-3, Scope Complex, Lodi Road, New Delhi - 110 003 with a copy to the petitioner, within 30 days of issue of Public Notice.

4. The public notice shall be inserted by the petitioner in two national dailies (English) and two local dailies in vernacular. The copies of the public notice for each of the newspapers shall be filed before the Commission on affidavit within seven days of their publication. The details of the persons, if any, who have inspected the documents with the petitioner as also the objections, if any, filed by any person with the petitioner shall also be brought to the notice of the Commission before the date fixed for hearing.

5. List this petition on 4.11.2003.

**Sd/-
(K.N. SINHA)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRMAN**

New Delhi dated the 17th September, 2003